

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) A statement is attached.

(b) Lists of donations received by the Bangla Desh Assistance Committee are published by it in the newspapers from time to time. So far as it is known to Government, the amount collected by it upto now is over Rs. 35.00 lakhs.

*Statement*

*Composition of Bangla Desh Assistance Committee*

Chairman	...	Shri M. C. Setalved
Vice Chairman	...	Miss Padmaja Naidu
Joint Secretaries	...	Shri S. K. Nag Shri S. A. Sabavala
Hon. Treasurer	...	Shri Maheshwar Dayal
Members	...	Shri Triguna Sen Shri Bharat Ram Smt. Raksha Saran Shri Sarup Singh Shri G. Parthasarthi Shri K. Shankar Pillai Smt. Raj Thapar.

**Damage to Mango Crop of Andhra Pradesh due to Rains**

2501. SHRI T. BALAKRISHNIAH : Will the Minister of AGRICULTURE be pleased to state :

(a) the quantum of damage caused to Mango Crop in Andhra Pradesh due to Monsoons in the months of March and April, 1971 ; and

(b) whether Government have paid any compensation to the affected persons on account of such monsoon gale ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASHEB P. SHINDE) : (a) According to a report received from the State Government there has been some damage to mango crop in coastal areas of Andhra Pradesh due to heavy gale and rain in the months of April and May, 1971. However due to the strike of the non-gazetted employees of the Andhra Pradesh Government the exact damage could not be assessed.

(b) The State Government has reported that no compensation has been paid to the mango cultivators and that some revenue remission may be given as per rules in force if such concession is considered necessary by the State Revenue Department.

**Unauthorised Occupation of Evacuee Rural Property in Delhi**

2502. SHRI DALIP SINGH : Will the Minister of LABOUR AND REHABILITATION be pleased to state.

(a) the total area of rural evacuee property village-wise in the Union Territory of Delhi which is still in the possession of unauthorised hands ;

(b) the steps taken so far to recover such property from unauthorised occupation: and

(c) the reasons for which such evacuee property could not be recovered so far ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) (a) A list of the villages and area of agricultural land in unauthorised occupation is laid on the Table of the House. [Placed in library See No. LT-446/71]

(b) and (c). In the year 1963 the undisposed of rural agricultural land in Delhi was offered to Delhi Administration for implementation of their Master Plan. However, in December, 1969 they finally informed that they would not need these lands and accordingly it was decided that

these should be offered to the unauthorised occupants for purchase on market price, failing which they should be evicted and the lands sold by auction. Steps were taken to implement this decision as a result of which some persons got their possession regularised on payment of market price, in some cases evictions were secured while in other cases auction proceedings were taken.

#### Multi-Purpose Cooperative Societies in Delhi

2503. SHRI ACHAL SINGH : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Multi-Purpose Cooperative Societies in Delhi are registered under the Bombay, Cooperative Societies Registration Act, 1925 ;

(b) if so, the concept and definition of Multipurpose Cooperative Societies ;

(c) whether scope of Multipurpose Cooperative Society is unlimited ; and

(d) if so, to what extent ?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE (SHRI JAGANNATH PAHADIA) : (a) and (b). Multi-purpose cooperative societies are registered under the Bombay Cooperative Societies Act 1925, as extended to Delhi. A multi-purpose cooperative society is formed with the object of provision of credit and other inputs, storage and marketing of agricultural produce, establishment of agro-industries and undertaking other activities for the welfare of its members.

(c) and (d) : The scope of multi-purpose cooperative societies is limited by the by-laws of the particular society.

#### Grievances of the Employees of National Seeds Corporation

2504. SHRI SHASHI BHUSHAN :  
SHRI T. SOHAN LAL :

Will the Minister of AGRICULTURE

be pleased to state.

(a) whether the Employees Union of the National Seeds Corporation had submitted various memoranda to him and the Prime Minister detailing the various cases of irregularities, mal-practices, nepotism, favouritism, corruption and mismanagement :

(b) whether the union had decided to go on fast for an indefinite period in front of Prime Minister's residence ;

(c) the various charges levelled by the employees union of the National Seeds Corporation in their memorandum ; and

(d) the steps Government have taken in this respect and whether an enquiry has been instituted in the matter and if so, the outcome thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) (a) and (b) Yes, Sir.

(c) and (d), The Employees Union of the National Seeds Corporation submitted various memoranda to the Minister of Agriculture and the Prime Minister containing their demands and various charges levelled against the management of the Corporation. A copy their memorandum submitted to the Prime Minister on 30.1.1971 is Laid on the Table of the House. [Placed in Library. See No. LT-447/71] The points raised therein have been examined and it was found that there was no substance in most of them. In some cases, however, appropriate action has been taken. The Government have now decided to set up a Committee headed by a Member of Parliament (who is also on the Board of Directors of the Corporation) to examine all the points *denovo*.

#### Geological Survey in Rajasthan

2505. SHRI BRIJ RAJ SINGH—KOTAH : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether a proper Geological Survey of the Districts of Kotah, Bundi and Jhal-